

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 14/09 held on 08.07.2008.

The Meeting No.14/09 of Norms Committee-II was held on 08.07.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A. K. Mishra, AD	M/o Steel
3.	Shri. D. C. Suri, Addl. IA	DHI
4.	Shri A.S. Sandhoo, Director	MIT
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

Case No.: 5/5/81-ALC2/2008	Party Name:G H INDUCTION INDIA PVT LTD	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status: Deffered and Re-indexed
HQ File :01/81/050/00060/AM09/	RLA File :04/81/040/00187/AM05/	Lic.No/Date:0410064104 16.11.2004	Defer Date:24.06.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 29 th August, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 02.09.2008.			

2	Case No.:2/5/81-ALC2/2008	Party Name:MULTIQUADRANT IND.CONTROLS (I) PVT.LTD.	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00057/AM09/	RLA File :31/24/040/00132/AM07/	Lic.No/Date:3110025716 25.07.2006	Defer Date:08.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 29 th August, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 02.09.2008.				

3	Case No.:20/48/81-ALC2/2007	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00510/AM08/	RLA File :03/94/040/00019/AM08/	Lic.No/Date:0310427912 25.04.2007	Defer Date:08.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to clarify/amend the norms in respect of the subject Advance Authorisation as under:-				
1. The request No. 1 & 2 of the firm as per their letter dated 06.08.2007 is acceded to subject to their declaration in the shipping bill that these are the inputs which were used in the export product. 2. Request for enhancement of item of import No. 3 is rejected.				
R/A may take suitable consequential action accordingly.				

Case No.: 6/22/81-ALC2/2007	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00210/AM08/	RLA File :31/24/040/00117/AM08/	Lic.No/Date:3110029962 24.07.2007	Defer Date:08.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- <u>Export Side:-</u> 1. Description of export product may be suffixed with “each weighing 9500 kg.” <u>Import Side:-</u> (a) Quantity of import item Nos. 1 to 4, 7 & 10 may be allowed as applied for but their aggregate value should not exceed 3%of FOB value of exports. (b) Quantity of import item S.No. 6 may be reduced to 2336 meters. (net+2%). (c) Quantity of import item S.No. 8 may be reduced to 2392 Kg. (net+2%). (d) Quantity of import item S.No. 9 may be reduced to 538 meters. (net+2%). (e) Other import items may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

Case No.:126/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00616/AM08/	RLA File :05/24/040/00474/AM08/	Lic.No/Date:0510209312 21.09.2007	Defer Date:08.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to clarify/amend the norms in respect of the subject Advance Authorisation as under:- The licence may be ratified as under: - Words "Copper Conductor, PVC Insulated, Unarmoured, 300V/500V" may be suffixed with the description of export products from S.No.1 to 4 & 21. - Word "Triad" given in description of export product at S.No.21 may be replaced with "8 x 0.5 Triad". - Words "Copper Conductor, XLPE Insulated, Unarmoured, 0.6/1.0 KV" may be suffixed with the description of export products from S.No.5 to 20. - The quantities of import item at S.No 1 viz.Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) may be allowed as under: - For export products mentioned at Sl.No.1 to 4 as 13.8 Kgs./Km., 59.3 Kg./Km, 95.7 Kgs./km and 22.9 Kgs./km. after taking clue from Engineering Table – 6. - For Export products mentioned at Sl No. 5 to 7, 9 to 11 & 13 to 16 as per Engineering Table 6. - For export product mentioned at Sl.No. 8 as applied for i.e.as 3312.6 Kgs./km. - For export product mentioned at S.No.12 as per Engineering Table 10. - For Export products mentioned at Sl Nos. 17 & 19 as 1618 Kgs/Km. & 462.3 Kgs/Km. respectively after taking clue from Engineering Table 6. - For Export product mentioned at Sl No. 18 as per Engineering Table 5. - For Export product mentioned at Sl Nos. 21 as 113.9 Kgs./km - The quantities of import item No.2 viz. XLPE Insulation Compound may be allowed as under: - For Export products mentioned at Sl No 5 to 11 & 13 to 19 as 1.05 Kg/Kg content in the Export Product. - For Export product mentioned at Sl No 12 as per Engineering Table 10. - The quantities of import item No 3 viz. PVC Compound may be allowed as under: - For Export products mentioned at Sl. No1 to 11, 13 to 19 & 21 as 1.05 Kg. / Kg. content in the export product. - For Export product mentioned at Sl. .No.12 as per Engineering Table – 10. R/A may take suitable consequential action accordingly.			

Case No.:154/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00644/AM08/	RLA File :05/24/040/00553/AM08/	Lic.No/Date:0510211188 26.10.2007	Defer Date:08.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to clarify/amend the norms in respect of the subject Advance Authorisation as under:- The licence may be ratified as under: - Words "Copper Conductor, PVC Insulated, Armoured, 1.1 KV" may be suffixed with the description of export product at S.No.1. - Words "Copper Conductor, PVC Insulated, Un-armoured, 1.1 KV" may be suffixed with the description of export products from S.No. 2 to 9. - Words "Aluminium Conductor, XLPE Insulated, PVC Sheathed, Armoured, 1.1 KV" may be suffixed with the description of export products from S.No. 10 to 15. - Words "Copper Conductor, EVA Insulated, Armoured, 0.6/1.0 KV" may be suffixed with the description of export product at S.No. 16, 23 & 24. - Words "Copper Conductor, XLPE Insulated, EVA Sheathed, Armoured, 0.6/1.0 KV" may be suffixed with the description of export products from S.No 17 to 22. - Words "Copper Conductor, PVC Insulated, Armoured, 300V/500V" may be suffixed with the description of export products at S.No. 25 & 26. - The quantities of import item at S.No 1 viz.Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) may be allowed as under: - For Export products mentioned at SI No. 1 to 8 & 16 as per Engineering Table 6. - For export product mentioned at S.No.9 as per Engineering Table 10. - For Export products mentioned at SI Nos. 17 to 22 as 1.01 kgs/kg content in the export products. - For Export product mentioned at SI Nos. 23 to 26 as 45.3 Kgs./km, 185.6 Kgs./km, 31.7 Kgs./km & 382 Kgs./km res respectively after taking clue from Engineering Table 6. - The quantities of import item at S.No.2 viz. Aluminium Wire Rod /ingots (Electrolytic Grade) may be allowed as under: - For export product mentioned at S.No.10 applied for i.e. as 508 kgs./km. - For Export products mentioned at SI No. 11 to 13 & 15 as per Engineering Table 6. - For Export product mentioned at SI No. 14 as per Engineering Table 10. - The quantities of import item No.3 viz. XLPE Insulation Compound may be allowed as under: - For Export products mentioned at SI No 10 to 13,15 & 17 to 22 as 1.05 Kgs/Kg content in the Export Product. - For Export product mentioned at SI No 14 as per Engineering Table 10. - The quantities of import item No 4 viz. PVC Compound may be allowed as under: - For Export products mentioned at SI No. 1 to 8 as per Engineering Table 6 - For Export products mentioned at SI. No. 9 to 13,15, 25 & 26 as 1.05 Kgs. / Kg. content in the export product. - For Export product mentioned at SI. .No.14 as per Engineering Table – 10. - The quantities of import item at S.No.5 viz. EVA Copolymers may be allowed as under - For export products mentioned at S.No.16 to 24 as 1.05 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

Case No.:164/48/81-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00654/AM08/	RLA File :05/24/040/00630/AM08/	Lic.No/Date:0510211857 08.11.2007	Defer Date:08.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to clarify/amend the norms in respect of the subject Advance Authorisation as under:- 1. Net export weights of 1858 Kgs., 4954 Kgs., 2360 Kgs., 1586 Kgs., 310 Kgs., 169 Kgs., 310 Kgs., 176 Kgs., 464 Kgs., 1471 Kgs., 422 Kgs. & 2026 Kgs. may be added with the quantities of export products from S.Nos. 1 to 12 respectively. 2. Quantities of import items at S.No. 1, 2 & 3 may be allowed as 6091 Kgs., 480 Kgs. & 36.3 Kgs. respectively inclusive of 10% wastage. 3. Quantities of import items at S.No.4, 5 & 12 may be allowed on net to net basis with accountability clause. 4. Quantities of import items at S.No. 6 & 7 may be allowed as 0.547 Kgs. and 135.71 Kgs. respectively inclusive of 10% wastage. 5. Quantity of import item at S.No.8 may be allowed as 199000 Nos. on net to net basis. However, total duty free import of this item may be restricted to 1.97 Kgs. inclusive of 10% wastage. 6. Quantity of import item at S.No. 9 may be allowed as applied for inclusive of 10% wastage. 7. Quantity of import item at S.No. 10 may be allowed as 199000 Nos. (1588 Kgs.) on net to net basis. 8. Words "Arnite/Plastic Components" may be deleted from the description of import item at S.No.11 and the quantity of this item may be allowed as applied for i.e. 4179 Kgs. inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

Case No.: 8/40/80-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
HQ File :01/80/050/00593/AM08/	RLA File :05/24/040/00631/AM08/	Lic.No/Date:0510212166 19.11.2007	Defer Date:08.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to clarify/amend the norms in respect of the subject Advance Authorisation as under:- 1. Net export weight of 41677 Kgs may be added with the quantity of export product. 2. Quantities of import items at S.No. 1, 2 & 3 may be allowed as 18768 Kgs., 1277 Kgs. & 89.6 Kgs. respectively inclusive of 10% wastage. 3. Quantities of import items at S.No.4, 5 & 12 may be allowed on net to net basis with accountability clause. 4. Quantities of import items at S.No. 6 & 7 may be allowed as 1.4 Kgs. and 373 Kgs. respectively inclusive of 10% wastage. 5. Quantity of import item at S.No.8 may be allowed as 510000 Nos. on net to net basis. However, total duty free import of this item may be restricted to 5.33 Kgs. inclusive of 10% wastage. 6. Quantity of import item at S.No. 9 may be allowed as applied for inclusive of 10% wastage. 7. Quantity of import item at S.No. 10 may be allowed as 510000 Nos. (4243 Kgs.) on net to net basis. 8. Words "Arnite/Plastic Components" may be deleted from the description of import item at S.No.11 and the quantity of this item may be allowed as 7336 Kgs. inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

Case No.:185/48/81-ALC2/2007	Party Name:RAVIN CABLES LTD.	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00675/AM08/	RLA File :03/95/040/00902/AM08/	Lic.No/Date:0310453851 13.12.2007	Defer Date:08.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to clarify/amend the norms in respect of the subject Advance Authorisation as under:- 1. Words “600V/1000V” may be suffixed with the description of export products from S.No. 1 to 8. 2. Words “1000V” may be suffixed with the description of export products from S.No. 9 to 14, 18 & 20. 3. Words “Armoured, 1100V” may be suffixed with the description of export products from S.No. 15 to 17. 4. Words “Armoured, 1000V” may be suffixed with the description of export products at S.No. 19 & 21 to 25. 5. After taking clue from Engineering Tables 5 / 6, quantities of import items at S.No. 1 & 2 may be allowed as applied for i.e. 147347 Kgs. and 210389 Kgs. respectively. R/A may take suitable consequential action accordingly.			

	Case No.:186/48/81-ALC2/2007	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00676/AM08/	RLA File :03/94/040/00901/AM08/	Lic.No/Date:0310453857 13.12.2007	Defer Date:08.07.2008
10	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to clarify/amend the norms in respect of the subject Advance Authorisation as under:- The licence may be ratified as under: 1. Description of export products may be modified as per enclosed Annexure as forwarded by firm vide their lettered 11th June, 2008 2. The quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade)may be allowed as applied for i.e. 88977.7 Kgs. after taking clue from Engineering tables 5 & 6. 3. The quantities of import item No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from SI No 1 to 65.. 4. The quantities of import item No.3 viz. PVC Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from SI No 1 to 6, 9, 10, 13 to 15 & 19. 5. The quantities of import item No.4 viz. ZHFR Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at SI No 7, 8, 11, 12, 16 to 18 & 20 to 65. 6. The quantities of import item No.5 viz. Steel Armouring Wire may be allowed as 1.02 Kgs/Kg content in the Export Products from SI No 1 to 13, 15 to 40, 54 to 61 & 63 to 65. 7. Import items at SI.No. 6 to 9 may be allowed as per packing policy R/A may take suitable consequential action accordingly.			

11	Case No.:6/52/81-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00689/AM08/	RLA File :05/24/040/00785/AM08/	Lic.No/Date:0510215422 24.01.2008	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to clarify/amend the norms in respect of the subject Advance Authorisation as under:- 1. Net export weight of 28602 Kgs may be added with the quantity of export product. 2. Quantities of import items at S.No. 1, 2 & 3 may be allowed as 12880 Kgs., 876 Kgs. & 61.5 Kgs. respectively inclusive of 10% wastage. 3. Quantities of import items at S.No.4, 5 & 12 may be allowed on net to net basis with accountability clause. 4. Quantities of import items at S.No. 6 & 7 may be allowed as 0.96 Kgs. and 256 Kgs. respectively inclusive of 10% wastage. 5. Quantity of import item at S.No.8 may be allowed as 350000 Nos. on net to net basis. However, total duty free import of this item may be restricted to 3.66 Kgs. inclusive of 10% wastage. 6. Quantity of import item at S.No. 9 may be allowed as applied for inclusive of 10% wastage. 7. Quantity of import item at S.No. 10 may be allowed as 350000 Nos. (2912 Kgs.) on net to net basis. 8. Words "Arnite/Plastic Components" may be deleted from the description of import item at S.No.11 and the quantity of this item may be allowed as 5034 Kgs. inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

12	Case No.:25/8/81-ALC2/2008	Party Name:P.M.ELECTRONICS LTD.	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00090/AM09/	RLA File :05/24/040/00850/AM08/	Lic.No/Date:0510216261 12.02.2008	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The Committee observed that the case is under consideration of PIC and their comments are awaited. The case stands deferred and to be relisted on 02.09.2008.			

13	Case No.:26/8/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00091/AM09/	RLA File :05/24/040/00874/AM08/	Lic.No/Date:0510216457 14.02.2008	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 02.09.2008.			

14	Case No.:32/8/81-ALC2/2008	Party Name:MOLEX (INDIA) LIMITED,	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00097/AM09/	RLA File :07/24/040/00743/AM08/	Lic.No/Date:0710056212 03.03.2008	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The Committee observed that the case is under consideration of DOT and their comments are awaited. The case stands deferred and to be relisted on 02.09.2008.			

15	Case No.:34/8/81-ALC2/2008	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00099/AM09/	RLA File :07/24/040/00770/AM08/	Lic.No/Date:0710056200 03.03.2008	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.			

16	Case No.:33/8/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00098/AM09/	RLA File :07/24/040/00757/AM08/	Lic.No/Date:0710056217 04.03.2008	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.			

17	Case No.:30/8/81-ALC2/2008	Party Name:CONTROL TECHNIQUES INDIA PVT. LIMITED,	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00095/AM09/	RLA File :04/24/040/00392/AM08/	Lic.No/Date:0410094274 05.03.2008	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.09.2008.			
18	Case No.:31/8/81-ALC2/2008	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00096/AM09/	RLA File :07/24/040/00767/AM08/	Lic.No/Date:0710056291 07.03.2008	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.			
19	Case No.:27/8/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00092/AM09/	RLA File :05/24/040/00942/AM08/	Lic.No/Date:0510217901 14.03.2008	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 02.09.2008.			
20	Case No.:28/8/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00093/AM09/	RLA File :05/24/040/00943/AM08/	Lic.No/Date:0510217906 14.03.2008	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 02.09.2008.			

21	Case No.:19/8/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00084/AM09/	RLA File :07/24/040/00861/AM08/	Lic.No/Date:0710056584 25.03.2008	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 02.09.2008.			

22	Case No.:21/8/81-ALC2/2008	Party Name:PUNJAB LIGHTING AIDS PVT. LTD.,	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00086/AM09/	RLA File :22/24/040/00008/AM09/	Lic.No/Date:2210007755 02.05.2008	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to clarify/amend the norms in respect of the subject Advance Authorisation as under:- - Quantities of export products at S.No. 1 & 2 may also be specified as 240000 thousand nos. and 96000 thousand nos. respectively. - Word "Dumet" may be suffixed with the description of import item and its quantity may be allowed as 3023 Kgs. inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

23	Case No.:1/12/81-ALC2/2008	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00147/AM09/	RLA File :05/24/040/00138/AM09/	Lic.No/Date:0510221984 11.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The committee observed that this case has already been considered by NC on 01.07.2008 and is re-listed for 19.08.2008. Hence decided to withdraw the case.			

24	Case No.:2/12/81-ALC2/2008	Party Name:EMSYDEL ELECTRONICS PVT.LTD,	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00148/AM09/	RLA File :07/24/040/00123/AM09/	Lic.No/Date:0710057828 11.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 02.09.2008.			

25	Case No.:3/12/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00149/AM09/	RLA File :05/24/040/00159/AM09/	Lic.No/Date:0510221994 12.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The committee observed that this case has already been considered by NC on 01.07.2008 and is re-listed for 19.08.2008. Hence decided to withdraw the case.			

26	Case No.:6/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM09/	RLA File :03/95/040/00237/AM09/	Lic.No/Date:0310474453 12.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The committee observed that this case has already been considered by NC on 01.07.2008 and is re-listed for 19.08.2008. Hence decided to withdraw the case.			

27	Case No.:7/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00153/AM09/	RLA File :03/95/040/00238/AM09/	Lic.No/Date:0310474459 12.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The committee observed that this case has already been considered by NC on 01.07.2008 and is re-listed for 19.08.2008. Hence decided to withdraw the case.			

28	Case No.:4/12/81-ALC2/2008	Party Name:FINE TOOLS(INDIA) PRIVATE LIMITED,	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00150/AM09/	RLA File :07/24/040/00118/AM09/	Lic.No/Date:0710057892 13.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The committee observed that this case has already been considered by NC on 01.07.2008 and is re-listed for 19.08.2008. Hence decided to withdraw the case.			

29	Case No.:5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:14/81-ALC2/2008 08.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The committee observed that this case has already been considered by NC on 01.07.2008 and is re-listed for 19.08.2008. Hence decided to withdraw the case.			

PART-AR-DEFFER

S.No. 16

Case No.A R-3	M/s Suzlon Generators Pvt.Ltd.Pune
Meeting No.14/81	F.No.01/80/162/642/AM08/DES-II
Dated: 08-07-2008	Advance Licence No 3110030422 dt. 20-08-2007
	RLA F.No.31/24/40/166/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

Export Side:-

1. Description of export product may be suffixed with "each weighing 9500 kg."

Import Side:-

- (a) Quantity of import item Nos. 1, 2, 3 & 5 may be allowed as applied for but their aggregate value should not exceed 2.5 %of FOB value of exports.
- (b) Quantity of import item S.No. 4 may be reduced to 808 meters. (net+2%).

R/A may take suitable consequential action accordingly.

S.No.17

Case No.AR - 108	M/s Suzlon Generators Pvt.Ltd.Pune.
Meeting No.14/81	F.No.01/81/50/116/AM08/DES-II
Dated: 08-07-2008	Advance Licence No 3110029343 dt.28-05-2007
	RLA F.No31/24/40/57/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

Export Side:-

1. Description of export product may be suffixed with “each weighing 8600 kg.”

Import Side:-

- (a) Quantity of import item Nos. 1 to 4, 7 & 10 may be allowed as applied for but their aggregate value should not exceed 3% of FOB value of exports.
- (b) Quantity of import item S.No. 6 may be reduced to 2285 meters. (net+2%).
- (c) Quantity of import item S.No. 8 may be reduced to 2151 Kg. (net+2%).
- (d) Quantity of import item S.No. 9 may be reduced to 462 meters. (net+2%).
- (e) Other import items may be allowed on net to net basis.

R/A may take suitable consequential action accordingly.

S.No.18

Case No.AR - 109	M/s Suzlon Generators Pvt.Ltd.Pune
Meeting No.14/81	F.No.01/81/50/140/AM08/DES-II
Dated: 08-07-2008	Advance Licence No 3110029541 dt 14-06-2007
	RLA F.No.31/24/40/80/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

Export Side:-

1. Description of export product may be suffixed with “each weighing 8600 kg.”

Import Side:-

- (a) Quantity of import item Nos. 1 to 4, 7 & 10 may be allowed as applied for but their aggregate value should not exceed 3% of FOB value of exports.
- (b) Quantity of import item S.No. 6 may be reduced to 2285 meters. (net+2%).
- (c) Quantity of import item S.No. 8 may be reduced to 2151 Kg. (net+2%).
- (d) Quantity of import item S.No. 9 may be reduced to 462 meters. (net+2%).
- (e) Other import items may be allowed on net to net basis.

R/A may take suitable consequential action accordingly.

S.No.19

Case No.AR - 110	M/s Suzlon Generators Pvt.Ltd.Pune
Meeting No.14/81	F.No.01/81/50/150/AM08/DES-II
Dated: 08-07-2008	Advance Licence No 3110029592 dt 20-06-2007
	RLA F.No.31/24/40/86/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

Export Side:-

1. Description of export product may be suffixed with "each weighing 8600 kg."

Import Side:-

- (a) Quantity of import item Nos. 1 to 4, 7 & 10 may be allowed as applied for but their aggregate value should not exceed 3% of FOB value of exports.
- (b) Quantity of import item S.No. 6 may be reduced to 2285 meters. (net+2%).
- (c) Quantity of import item S.No. 8 may be reduced to 2151 Kg. (net+2%).
- (d) Quantity of import item S.No. 9 may be reduced to 462 meters. (net+2%).
- (e) Other import items may be allowed on net to net basis.

R/A may take suitable consequential action accordingly.

S.No.20

Case No. AR-7	M/S laxmi Electronics,Bangalore
Meeting No.14/81	F.No.01/81/50/231/am01/DES-II
Dated: 08-07-2008	Advance Licence No.0710004243 dt.26-05-2000

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I.

PART –C-

S.NO.15

Case No. C - 4	M/s Honeywell Electrical Devices and Systems India Ltd.
Meeting No.14/81	F.No.01/81/162/1189 /AM08/DES-II
Dated: 08-07-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 14/81 held on 08.07.2008. The Committee observed that the case is under consideration of EOU(PC-VI) and their comments are awaited. The case stands deferred and to be relisted on 02.09.2008.
